

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Srinagar)

Subject: Compliance of direction No. xii) at para 62 contained in the judgment dated 15.12.2022 passed by the Hon'ble Supreme Court in Civil Appeal No. 9322 of 2022 titled Gohar Mohammed V/s Uttar Pradesh State Road Transport Corporation & others.

NOTIFICATION

No: 1278 of 2023/RG/LS

Dated: 19.07.2023

Pursuant to the Judgment dated 15.12.2022 of the Hon'ble Supreme Court of India in Civil Appeal No. 9322 of 2022 titled Gohar Mohammed V/s Uttar Pradesh State Road Transport Corporation & others, it is hereby notified that in Motor Accident Claim Cases, if the claimant(s) or legal representative(s) of the deceased have filed separate claim petition(s) in the territorial jurisdiction of different High Courts, the first claim petition filed by the claimant(s)/legal representative(s) shall be maintained by the said Calims Tribunal and the subsequent claim petition(s) shall stand transferred to the Claims Tribunal where the first claim petition was filed and pending. The claimant(s) are not required to approach the Hon'ble Supreme Court of India seeking transfer of the other claim petition(s) filed in the territorial jurisdiction of different High Courts.

This notification shall come into force with immediate effect.

By Order

Sd/-
(Shahzad Azeem)
Registrar General

No: 33211-45/RG/LS

Dated: 19.07.2023

Copy to:

1. Secretary General, Supreme Court of India, New Delhi for information.
2. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Srinagar.
3. Secretary to Hon'ble Mr/Mrs Justice _____
.....for information of His/Her Lordship.
4. Registrar Generals of all High Courts.
5. Registrar Judicial, High Court Wing, Jammu/Srinagar.
6. Director, J&K Judicial Academy, Srinagar.
7. Member Secretary, Legal Services Authority, UT of J&K and UT of Ladakh.
8. All Principal District & Sessions Judges, UTs of J&K and Ladakh.
9. Presiding Officer, MACT, Jammu/Srinagar.
.....for information and necessary action.
10. Secretary to Government, Department of Law, Justice and Parliamentary Affairs, UT of J&K, Civil Secretariat, Srinagar.
11. Law Secretary, UT of Ladakh.
12. Private Secretary to the Ld. Advocate General, UT of J&K, Srinagar.
13. President, J&K High Court Bar Association, Jammu/Srinagar.
14. Presidents of all the District Bar Associations of the UTs of J&K and Ladakh.
.....for information.
15. CPC, e-Courts, High Court of Jammu & Kashmir and Ladakh, for getting the same uploaded on the High Court website.
16. Chief Librarians, High Court of J&K and Ladakh, Jammu/Srinagar, for information.
17. Office File.

Registrar Administration

19-07-23